

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S) . 4038/2015

KERALA STATE ELECTRICITY BOARD LTD

APPELLANT(S)

VERSUS

ESSAR POWER MP. LTD & ORS

RESPONDENT(S)

(WITH APPLN. (S) FOR STAY AND OFFICE REPORT)

WITH

C.A. NO. 4210/2015

(WITH APPLN. (S) FOR STAY AND OFFICE REPORT)

Date : 01/10/2015 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s)

Mr. Nikilesh Ramachandran, Adv.

Mr. Suparna Srivastav, Adv.

For Respondent(s)

Mr. Basavaprabhu S. Patil, Sr. Adv.

Mr. Guntur Prabhakar, Adv.

Mr. Ravi Kishore, Adv.

Ms. Prerna Singh, Adv.

Mr. Alok Shonkar, Adv.

Mr. Vikas Upadhyay, Adv.

Mr. S.B. Upadhyay, Sr. Adv.

Ms. Jyoti Prasad, Adv.

Mr. Pawan Upadhyay, Adv.

Mr. Sarvjit Singh, Adv.

Ms. Sharmila Upadhyay, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The appeals are ordered in terms of the signed
order.

[VINOD LAKHINA]

COURT MASTER

[ASHA SONI]

COURT MASTER

Signature Not Verified

Digitally signed by
Vinod Lakhina
Date: 2015.10.03
10:54:00 IST
Reason: []

[SIGNED ORDER IS PLACED ON THE FILE]

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 4038/2015

KERALA STATE ELECTRICITY BOARD
LTD.

...APPELLANT

VERSUS

ESSAR POWER MP. LTD & ORS.

...RESPONDENTS

WITH

CIVIL APPEAL NO. 4210/2015

NTPC VIDYUT VYAPAR NIGAM LTD.

...APPELLANT

VERSUS

ESSAR POWER MP. LTD & ORS.

...RESPONDENTS

ORDER

1. Learned counsel appearing for the appellants submits that he may be allowed to withdraw the present appeals. We are reluctant. In any case leave to withdraw the appeals cannot be unconditional in view of the judicial time expended. Consequently, leave is granted subject to payment of costs of Rs.5,00,000/- (Rupees Five lakh) to the Supreme Court Legal Services Committee within four weeks from today.

2. Appeals are ordered as above.

.....,J.
(RANJAN GOGOI)

.....,J.
(N.V. RAMANA)

NEW DELHI
OCTOBER 01, 2015